

**CBI Case No. 136/2019**

**CBI Vs. Ajay Kumar Rai**

**17.09.2020.**

**Present:- None.**

The case is today listed for prosecution evidence. However, in view of the Circular No. 26/DHC/2020 dt. 30.07.2020, evidence has not to be recorded. Hence, since the case was only to be adjourned, the parties and their Counsels were not asked to join through video conferencing.

Accordingly, list for prosecution evidence on 15.10.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Incharge, Computer Branch, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**

**SPL. JUDGE (PC ACT): CBI-15  
ROUSE AVENUE DISTRICT COURT  
NEW DELHI/17.09.2020**

**CBI Case No. 403/2019**

**CBI Vs. M/s Dolphin Scaffoldings Ltd.**

**17.09.2020**

**File is taken up today on receipt of bail application filed on behalf of applicant/accused Sunny Kalra.**

**Present : Sh. Neetu Singh, Ld. PP for CBI.  
Sh. Kartik Gadi, Ld. Counsel for applicant/accused Sunny Kalra.**

Hearing was conducted today through Video Conferencing on CISCO Webex Meeting Platform facilitated by Ahlmad of the Court.

Ld. PP submits that he has received the copy of bail application and seeks time for filing reply to the same. Reply be filed on or before the next date of hearing with advance copy to the Ld. Counsel for the applicant.

List for arguments on the bail application on 24.09.2020.

Ahlmad is directed to send the copy of this order to the Incharge, Computer Branch, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**

**SPL. JUDGE (PC ACT): CBI-15  
ROUSE AVENUE DISTRICT COURT  
NEW DELHI/17.09.2020**

**CBI Case No. 4/2020**  
**CBI Vs. Surendra Kumar & Ors.**

**17.09.2020**

**Present :** Sh. Neetu Singh, Ld. PP for CBI along with IO Insp. Mohan Kumar.  
Sh. Harish Kumar Gupta, Ld. Counsel for A-1 & A-2.  
Sh. Ram Lal Roy, Ld. Counsel for A-3.  
Sh. Vikas Pahwa, Ld. Senior Counsel along with Sh. Syed Arham Masud, Ld. Counsel for A-4.

Hearing was conducted today through Video Conferencing on CISCO Webex Meeting Platform facilitated by Ahlmad of the Court.

Sh. Vikas Pahwa, Ld. Senior Advocate submits that the writ petition filed in the Hon'ble High Court on behalf of A-3 Santosh Kumar has been adjourned to 27.09.2020. However, he fairly added that no directions have been issued by the Hon'ble High Court to this Court qua this case.

An application has already been filed by the Investigating Officer seeking modification of the last order dated 30.07.2020.

Heard on the application. It is stated therein that CCTV footage received from Hotel Radison Blue, Noida, D-34 annexed with the charge-sheet is in the form of hard disc and not in the form of Compact Disc (CD) as noted in the order dated 30.07.2020. It is prayed that the directions given in the order dated 30.07.2020 qua the said CCTV footage may be modified accordingly. In view of the averments made in the application and oral submissions made today, IO Insp. Mohan Kumar is hereby directed to get the copies of the said hard disc prepared from CFSL, New Delhi along with hash value certificate and to supply the same to each of the four accused along with the copy of the CD containing the recording of 31 calls allegedly exchanged between the accused persons as mentioned at S. No. 15 in the list of the documents filed along with the charge-sheet.

With regards to the further directions given to the Investigating Officer vide last order dated 30.07.2020 in respect of the two phone calls stated to have been exchanged between A1 Surendra Kumar and J.P. Chauhan as mentioned in 16.2.14 of the charge-sheet, the CBI has filed an application dated 14.08.2020 mentioning therein that the aforesaid two calls dated 07.02.2018 were recorded by the Special Unit CBI, New Delhi. The original forwarding letter dated 07.08.2020, one sealed packet containing DVD in which these two calls have been recorded, certificate u/s 65 B of Indian Evidence Act and original transcriptions of these two calls have been filed along with the application.

Ld. Defence counsels submit that they have not received the copy of the said application as well as the documents filed along with the same. The Investigating Officer is directed to cooperate with the Ahlmad of the Court in providing the copy of the application along with the copies of the documents annexed along with the same to all the Ld. Defence counsels.

So far as letter dated 06.02.2020 and letter dated 21.02.2020 mentioned at S.No. IV and V on Page No. 2 of last order dated 30.07.2020 are concerned, it is submitted by the Ld. PP that copies of these letters have already been filed along with the charge-sheet and have also been supplied to all the accused.

Ld. PP as well as Investigating Officer seek time to respond to the documents mentioned at S. No. III and VI on Page No. 2 of the last order dated 30.07.2020. They shall file their response in this regard on or before the next date of hearing.

List for further arguments on the applications u/s 207 Cr. P.C filed on behalf of A-1 and A-4 on 26.09.2020.

Ahmad is directed to send the copy of this order to the Incharge, Computer Branch, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**  
**SPL. JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/17.09.2020**